

ACT No. XXVII OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
22nd September, 1927.)

An Act to amend the Indian Emigration Act, 1922, for a certain purpose.

VII of 1922.

WHEREAS it is expedient to amend the Indian Emigration Act, 1922, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Emigration (Amendment) Act, 1927. Short title.

VII of 1922.

2. After clause (c) of sub-section (1) of section 2 of the Indian Emigration Act, 1922 (hereinafter referred to as the said Act), the following clause shall be inserted, namely:— Insertion of new clause in section 2, Act VII of 1922.

“(cc) ‘emigrant ship’ means any ship specially chartered for the conveyance of emigrants, or conveying emigrants exceeding a number to be prescribed:

Provided that the Governor General in Council may, by notification in the Gazette of India, declare that ships conveying emigrants to any specified port shall not be deemed to be emigrant ships;”.

3. (1) In clause (h) of sub-section (2) of section 24 of the said Act, for the words “any ship specially chartered for the transport of emigrants” the words “emigrant ship” shall be substituted. Amendment of section 24, Act VII of 1922.

(2) In clause (k) of the said sub-section, for the words “both up to the date of their actual departure from India,” the words “up to the date of their departure from India, during a voyage on an emigrant ship,” shall be substituted.

Price 1 anna or 1½d.]